

**State Vs Harish Tiwari
FIR NO. 495/2017
U/s 384/389/102B/34 IPC
PS Punjabi Bagh**

28-07-2020

Present: Learned APP for the State.

Sh Pankaj Gupta, Learned Counsel for the Complainant is connected through Cisco Webex Meeting App.

Learned Trainee Judge Ms Kanika Aggarwal has also joined.

Counsel for accused could not join the Cisco Webex meeting app despite various attempts. Accordingly, be put up for purpose fixed on 29-07-2020 at 11.30 PM.


(Manu Vedwan)

Ld MM: West District: THC
Delhi / 28-07-2020

FIR No.186/2020
U/S 25 Arms Act
PS Punjabi Bagh
State vs. Shiva

29.07.2020

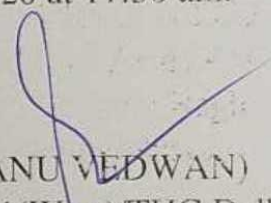
An application for interim bail u/s 437 Cr.P.C. received from Ld. Link MM

Present: Ld. APP for the State.

None for applicant.

Charge sheet in the present case has already been filed.

Be put up for consideration on 31.07.2020 at 11:30 am.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
29.07.2020

Case No.2019/2020
Sundeep Ranjan Goel Vs Sunny Sharma
PS Punjabi Bagh

28-07-2020

Present: Sh Gaurang Gupta, Learned Counsel for the complainant.
Learned Trainee Judge Ms Kanika Aggarwal has also joined.
Action taken report under the signature of Sub Inspector Sudhir Rathi filed. Apart from reiterating the facts of the case, he has specifically mentioned and raised question with respect to the jurisdiction of the present case filed before the present court of Police Station Punjabi Bagh. It has been specifically stated that the alleged amount has been transferred by way of RTGS.

At this stage, Learned Counsel for the complainant has sought sometime to clarify the court on this point.

(Manu Vedwan)

MM: West District, Tis Hazari Courts
Delhi : 28-07-2020

At this stage, Id. Counsel for the complainant had once again appeared through Cisco Webex meet application and submitted that his case has covered within broad contours of section 182 of Code of Criminal Procedure. It is submitted that as already mentioned by him on earlier occasion this should be taken into consideration before passing any order on the basis of jurisdiction in the present case. Id. Counsel has also submitted that he wants to file the relevant judicial precedent and undertakes to file the same through the email ID today itself. Id. Counsel has submitted that in terms of section 182 Cr.P.C. as the money was delivered to the Punjabi Bagh branch in the account of accused by the complainant as has been admitted by the IO also this court has very much jurisdiction and request that he may be reheard on the point of jurisdiction at detail after filing of relevant precedents.

In these circumstances to avoid any miscarriage of justice let him be reheard on the point of jurisdiction after receiving the relevant judicial precedent on **30.07.2020 at 11:30 am.**

(Manu Vedwan)

MM: West District, Tis Hazari Courts
Delhi : 28-07-2020